

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH, LUCKNOW.**

Original Application No. 78 of 2020

This the 19th day of February, 2020

Hon'ble Ms. Jasmine Ahmed, Member-J

Umar Daraz Ahmad, aged about 46 years, S/o late Sri Akhlaq Ahmad, R/o D-1371/8 Indira Nagar, Lucknow.

.....
Applicant

By Advocate : Sri Praveen Kumar

Versus.

1. Union of India through the Secretary, Ministry of Home Affairs, Government of India, New Delhi.
2. The Registrar General & Census Commissioner of India, Ministry of Home Affairs, Government of India, NDCC Building-II, First Floor, Jaisingh Road, New Delhi.
3. The Director of Census Operations, U.P., Lucknow-24 Jangarna Bhawan, Plot No. CC-1, Sector G, Aliganj, Lucknow.

.....
Respondents

By Advocate : Sri Rajesh Katiyar

O R D E R (Oral)

Though the matter pertains to Division Bench, but with the consent of both the parties, this O.A. is being disposed of finally.

1. This is second round of litigation. This O.A. has been filed by the applicant under Section 19 of A.T. Act with a prayer to direct the Opposite parties to release all consequential benefits became due as a result of grant of regularization w.e.f. 1.2.1993 in terms of order passed by this Tribunal in O.A. no. 101 of 2013 and to consider promotion on the post of UDC w.e.f. 1.11.2006 as Assistant after considering relaxation as has been granted to his counterparts with all consequential benefits.
2. The applicant claims that he has preferred a representation to the respondents for redressal of his grievance on 28.6.2019, but the said representation does not bear any seal to substantiate that the said representation has actually been given to the respondents, though a signature has been appended thereon and in view of the proper receipt of

the same, it cannot be said that the said representation has actually been given to the respondents. At this stage, learned counsel for the applicant states that the applicant may be given an opportunity to file a fresh comprehensive representation to the respondents which may be considered and disposed of by the respondents in accordance with law by passing a reasoned and speaking order within a time bound manner.

3. In view of the innocuous prayer made by the learned counsel for the applicant, this O.A. is disposed of finally at admission stage itself without going into the merits of the case with a direction to the applicant to prefer a fresh comprehensive representation to the respondents alongwith certified copy of this order within a period of two weeks from today and on receipt of the same, the competent authority/respondents shall consider and decide same in accordance with law within a period of two months thereafter by passing a reasoned and speaking order under intimation to the applicant.
4. In view of the above, the O.A. stands disposed of with the aforesaid terms. There shall be no order as to costs.

Girish/-

Ms. Jasmine Ahmed
Member-J